

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1261 of 2019 in Appeal No. 242 of 2019 &
IA Nos. 1260, 1522 & 1614 of 2019

Dated : 27th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

PTC India Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Ravi Kishore
Ms. Purna Singh
Mr. Rajshree Chaudhary

Counsel for the Respondent(s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. Deepak Khurana
Mr. Tejasv Anand for R-2

Ms. Suparna Srivastava
Ms. Nehul Sharma for R-3

ORDER
IA No. 1614 of 2019
(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 13 days in filing the reply is condoned.

Application is disposed of.

IA No. 1261 of 2019 in Appeal No. 242 of 2019 &
IA Nos. 1260 & 1522 of 2019

Learned counsel for PTC seeks time to file affidavit to surrender/relinquish five percent of the long term access benefit.

List the IA for hearing on **03.09.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson